

C APPEAL NO.219/ALD/2020

**ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2020 AT 11:30 AM THROUGH VIDEO CONFERENCING.**

**NAME OF THE COMPANY : GOPURAM RESORTS PVT. LTD. V/S ROC**

**SECTION : 252(3) OF COMPANIES ACT, 2013**

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**PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)**

**COUNSEL FOR APPELLANT : SH. ABHISHEK MISHRA, PCS.**

**COUNSEL FOR ROC : SH. SHIVENDRA BAHADUR, CGSC.**

**COUNSEL FOR I.T. DEPT. : SH. GAURAV MAHAJAN, SR. S.C.**

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The matter was taken up today through Video Conferencing at 12:10 PM.

Heard Sh. Abhishek Mishra, PCS for the Appellant, Sh. Shivendra Bahadur, CGSC for the ROC and Sh. Gaurav Mahajan, Sr. Standing Counsel for the Income Tax Department through video conferencing.

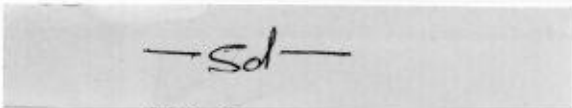
The present appeal has been filed under Section 252(3) of Companies Act, 2013 by the Appellant for restoration of the Company.

Learned CGSC for ROC states that the copy of the appeal has not been served upon him by the Ld. PCS for the Appellant.

Learned PCS for the Appellant is directed to provide the same to the ROC within 48 hours.

Ld. CGSC for ROC and Ld. Sr. Standing Counsel for I.T. Department pray for and is granted four weeks time for filing reply, thereafter, a week time is granted to the appellant for filing rejoinder, if any.

Accordingly, put up on 17<sup>th</sup> December, 2020 for arguments before the Regular Court/ Video Conferencing.



**Dated : 10.11.2020**

**JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)**